

the copy of the Petition to the Principal Chief Commissioner of Income Tax and the Jurisdictional Assessing Officer immediately. The Petitioner is to file proof of delivery of the copy of the Petition to the Respondents. 20 days' time is given to the Income Tax Authority to file reply, if any. If any reply is not filed within 20 days, it may be construed that they have no objection to the Application filed for Restoration of the Petitioner Company.

3. List the matter on 06.09.2021.

Sd/-
(Prasanta Kumar Mohanty)
Member (Technical)
/Deka-13.08.2021/

Sd/-
(H. V. Subba Rao)
Member (Judicial)